

In the matter of Haider Ali V/s The Director/Chairman, Mangalam BDL & Ors.
Original Application No. 175/2024 (CZ), Hon'ble NGT, Central Zone Bench, Bhopal

Background

In the case filed by Mr. Haider Ali against The Director/Chairman, Mangalam BDL & Ors. Before the Hon'ble National Green Tribunal, Central Zone, Bhopal the applicant has raised the issue that Ground water extracted without any NOC from the Central Ground Water Authority and issues with sewage treatment plant.

Order

Hon'ble NGT, Central Zonal Bench in its order dated 26.07.2024 has directed as follows:

6. *We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-*

i. One representative from the Collector, Alwar, Rajasthan.

ii. One representative from Central Ground Water Authority, Rajasthan.

iii. One representative from the State Pollution Control Board, Rajasthan.

7. *The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*

Accordingly, District Collector, Alwar, vide letter no 6177 dated 09.09.2024 nominated Additional District Magistrate (City), Alwar as representative on his behalf. Letter dated 09.09.2024 has been enclosed as **Annexure-1**.

Accordingly, Regional Director, Central Ground Water Board, Western Region vide letter no. 384 dated 22.08.2024 nominated Sh. Prashant Shrivastava, Assistant Hydrogeologist as representative on his behalf. Letter dated 22.08.2024 has been enclosed as **Annexure-2**.

Accordingly, Member Secretary, Rajasthan State Pollution Control Board, Jaipur (Rajasthan) vide letter no. 858 - 860 dated 02.08.2024 Regional officer, Rajasthan Pollution Control Board, Alwar as representative on his behalf. Letter dated 02.08.2024 has been enclosed as **Annexure-3**.

The site of respondent No. 2 i.e. Manglam's Rambhag Housing Society, NH-08, Opposite Village Dughera, Near Grand Hira Gate, Neemrana, Rajasthan falls outside the jurisdiction of district alwar. Therefore, District Collector, Kotputli-Behror nominated Sub-Divisional Magistrate, Neemrana on 20/09/2024 on his behalf. Letter of RSPCB, Alwar dated 20.09.2024 has been enclosed as **Annexure-4**.

Joint Committee Meeting/Visit

In accordance with the aforementioned order, following officials/persons held a meeting and conducted joint visit of different units of Manglam BDL in different parts of Alwar and Kotputli - Behror districts on 20.09.2024:

- i. Smt. Beena Mahawar, ADM-City Alwar as representative of District Collector, Alwar.
- ii. Sh. Prashant Shrivastava, Assistant Hydrogeologist, CGWA, Jaipur as representative of Central Ground Water Authority, Regional Office at Jaipur (Rajasthan).
- iii. Sh. Deependra Jharwal, Regional Officer Rajasthan State Pollution Control Board, Alwar, as representative of Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
- iv. Sh. Pankaj Badgular, Sub-Divisional Magistrate, Neemrana as representative of District Collector, Kotputli-Behror.

Grievance – Extraction of groundwater without due permission and No Objection Certificate from the Central Ground Water Authority by the Housing Society of Mangalam which have three units and issues related to sewage treatment plant.

Observations: - Joint team visited **M/s Manglam Residency and Manglam City** in Alwar and **Manglam Rambhag, Behror** on 20.09.2024 to verify the contents/ grounds raised by the applicant. During inspection, Mr Devendra Singh, Sr Manager Sales & Marketing was present as representative of Manglam BDL.

During the site visit the joint committee; it is observed that **03 borewells** were established within the **Manglam Residency, Alwar. Out of 03 Borewells, 02 BWs are operational and 01 BW is closed.** (Photographs attached)

A sewage treatment plant of 200 KLD was found installed in the premises of Mangalam Residency, which was found non-operational and was discharging untreated waste water into nearby fields. Action initiated to impose Environmental Compensation for the non-compliances under Water Act, 1974 by RSPCB.

In **Manglam City**, it is observed that **01 borewell** were established within their premises. (Photographs attached)

The unit has sewage line connection of Municipal Corporation, Alwar for treatment of sewage of residential project Manglam City through Municipal Common Sewage Treatment Plant. During the inspection, the representative of the unit was advised to install a sewage treatment plant and also advised to recycle/reuse the treated water within the premises. Copy of permission letter of Municipal Corporation, Alwar dated 15.05.2024 has been enclosed as **Annexure-5.**

In **Manglam Rambhag, Behror**, it is observed that **01 borewell** were established within their premises and project is under development. (Photographs attached)

Manglam Rambhag Housing Project, Neemrana was in development stage, 3 houses were living there and construction work of about 8 houses was going on. During inspection, sewage

was being disposed through septic tank and soak pit, found adequate. The representative of the unit was advised to install a sewage treatment plant of adequate capacity, looking to future expansion.

Besides above, the details of action taken / correspondence made by CGWA in the matter are as follows –

1. As per the records of the CGWA, The units named as, **Manglam Residency and Manglam City** located in Alwar district, not having valid NOC from CGWA for ground water abstraction.
2. M/s. **Manglam Rambhag, Behror** Village – Hamjapur, Behror, Alwar applied for groundwater NOC to CGWA vide **Application No. 21-4/19738/RJ/INF/2024** for Ground Water withdrawal under the residential plotted colony category. The copy of the Application is annexed as **Annexure – 6**.
3. A Show Cause Notice via **सीजीडब्ल्यूए/डब्ल्यूआर/काराणबताओनोटिस/2024-456**, dated 10.09.2024 was issued against the Manglam's Rambhag, Main NH-8, Village – Dughera, Near Hira gate, Neemrana, Alwar, Rajasthan for extracting Ground Water without valid NOC. No reply / correspondence were made by the firm against the Notice to the CGWA. The copy of the Show Cause Notice is enclosed as **Annexure-7**.
4. A Show Cause Notice via **सीजीडब्ल्यूए/डब्ल्यूआर/काराणबताओनोटिस/2024-454**, dated 10.09.2024 was issued against the Manglam City, 200 Ft Road, Alwar, Rajasthan for extracting Ground Water without valid NOC. No reply / correspondence were made by the firm against the Notice to the CGWA. The copy of the Show Cause Notice is enclosed as **Annexure-8**.
5. A Show Cause Notice via **सीजीडब्ल्यूए/डब्ल्यूआर/काराणबताओनोटिस/2024-455**, dated 10.09.2024 was issued against the Manglam Residency, RJ SH-25, Roopbas, Alwar, Rajasthan for extracting Ground Water without valid NOC. No reply / correspondence were made by the firm against the Notice to the CGWA. The copy of the Show Cause Notice is enclosed as **Annexure-9**.
6. A Show Cause Notice via **सीजीडब्ल्यूए/डब्ल्यूआर/काराणबताओनोटिस/2024-453**, dated 10.09.2024 was issued against the Manglam BDL, 6th Floor, Apex mall, Lal Khoti, Tonk Road, Jaipur Rajasthan for extracting Ground Water without valid NOC. No reply / correspondence were made by the firm against the Notice to the CGWA. The copy of the Show Cause Notice is enclosed as **Annexure-10**.

7. **Provision of Compensation and Penalization:** As per Ministry of Jal Shakti, CGWA guidelines via **S.O. 3289 (E) dated 24.09.2020 and amendment notification dated 29.03.2023**. That Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted and suitable penalties applicable for non-compliance of CGWA guidelines.
8. That as per Section 13.0 of Notified MoJS guidelines issued on 24.09.2020 vide (S.O.3289(E), Central Ground Water Authority has appointed the District Magistrate/District Collector/Sub Divisional Magistrates of each Revenue District/Sub Division as authorized officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energized well, launch prosecution against offenders etc. including grievance redressed platform related to ground water in their respective jurisdictions. True copy the same is annexed as **Annexure-11**.

The photographs taken during visit are enclosed at **Annexure-12**.


ANNEXURES


- i. District Collector, Alwar letter no. 6177 dated 09.09.2024 (Annexure-1).
- ii. Central Ground Water Board, Western Region, Jaipur letter no. File no. CGWA/WR/NGT/O.A. No. 174/2024(CZ)/384 dated 22.08.2024 (Annexure-2).
- iii. Member Secretary, Rajasthan State Pollution Control Board, Jaipur letter dated 02.08.2024 (Annexure-3).
- iv. Regional Officer, RSPCB letter no. 2221-2225 dated 20.09.2024 (Annexure-4).
- v. Municipal Corporation letter dated 15.05.2024 (Annexure-5).
- vi. Copy of CGWA application No. **21-4/20003/RJ/INF/2024** applied by the **Manglam Rambhag, Behror** Village – Hamjapur, Behror, Alwar. (Annexure – 6).
- vii. Show Cause Notice via **सीजीडब्ल्यूए/डब्ल्यूआर/काराणबताओनोटिस/2024-456**, dated 10.09.2024 was issued against the Manglam's Rambhag, Main NH-8, Village – Dughera, Near Hira gate, Neemrana, Alwar, Rajasthan. (Annexure – 7).


- viii. Show Cause Notice via सीजीडब्ल्यूए/डब्ल्यूआर/काराणबताओनोटिस/2024-454, dated 10.09.2024 was issued against the Manglam City, 200 Ft Road, Alwar, Rajasthan. (Annexure – 8).
- ix. Show Cause Notice via सीजीडब्ल्यूए/डब्ल्यूआर/काराणबताओनोटिस/2024-455, dated 10.09.2024 was issued against the Manglam Residency, RJ SH-25, Roopbas, Alwar, Rajasthan. (Annexure – 9).
- x. Show Cause Notice via सीजीडब्ल्यूए/डब्ल्यूआर/काराणबताओनोटिस/2024-453, dated 10.09.2024 was issued against the Manglam BDL, 6th Floor, Apex mall, Lal Khoti, Tonk Road, Jaipur Rajasthan. (Annexure – 10).
- xi. **Section 13.0** of Notified MoJS guidelines issued on 24.09.2020 vide S.O.3289 (E). (Annexure – 11).
- xii. Photographs taken during the joint visit (**Annexure-12**).

Action Taken/ Proposed by Joint Committee: -

1. As the M/s **Manglam Residency** falls under the category of group housing project, M/s **Manglam City** and M/s. **Manglam Rambhag, Behror** falls in the category of residential township project and these units withdrawing ground water without NOC from CGWA, therefore the Central Ground Water Authority, Jaipur in coordination with district administration, Alwar may initiate action for sealing illegal wells, launch prosecution against offenders in accordance with law and impose the environmental compensation on all three site of M/s. Ansal Township, Alwar after assessing the exact quantity of ground water consumption per day etc.
2. Rajasthan State Pollution Control board shall impose environmental compensation on the basis of 'polluter pay principle' for the non-compliances of Water Act, 1974.


(Beena Mahawar)
ADM
Alwar


(Prashant Shrivastava)
Assistant Hydrogeologist
CGWB
Jaipur


(Deependra Jharwal)
Regional officer
RSPCB
Jaipur






Attendance sheet

of Joint Committee meeting/ visit in matter of

Original Application No. 175/2024 (CZ), Haider Ali Vs The Director/ Chairman, Mangalam BDL & Ors.

Place: Office of Additional District Magistrate (City), Mini Secretariat Alwar

Date: 20/09/2024

Sr No.	Name of officials/ representatives	Designation and department	Contact no.	Email Id	Signature
1	Prashant Sharma	Assistant Hydrogeologist CCWB, WR, Jaipur	8081514955	P.sharma - gwb@gov.in	
2	PANKAJ BARDUJAR	SDM - Neemera ROT. Benschel	9414993084	pankaj2008 @gmail.com	
3	Devendra Singh	Sr. Manager Sales & Marketing	9829601537	kunwardhev @rediffmail.com	
4	Deependra Sharma	R.O. RRB ALWAR	946172898	oo.alwar@ gmail.com	
5	Beena Mahawar	AD in city	9875073029	adincityalwar@ gmail.com	
6					
7					
8					
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12					
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Annexure - 1

Reg.

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट, अलवर (राजस्थान)

पिन-कोड नम्बर 301001, Contact: 0144-2337565(O), 2336101 (F) e-mail: dm-alw-rj@nic.in

क्रमांक:-न्याय/2024/6177

दिनांक:-09 सितम्बर 2024

क्षेत्रीय अधिकारी,

राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,
अलवर।

विषय:-माननीय राष्ट्रीय हरित अधिकरण, मध्य जोन बैंच, भोपाल में प्रस्तुत ऑरिजनल एप्लीकेशन नम्बर 175/2024(सीजेड) हैदर अली बनाम निदेशक/अध्यक्ष, मंगलम बीडीएल एवं अन्य में पारित आदेश दिनांक 26.07.2024 के क्रम में।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, मध्य जोन बैंच, भोपाल में प्रस्तुत ऑरिजनल एप्लीकेशन नम्बर 175/2024(सीजेड) हैदर अली बनाम निदेशक/अध्यक्ष, मंगलम बीडीएल एवं अन्य में पारित आदेश दिनांक 26.07.2024 से निम्नानुसार संयुक्त समिति का गठन किया गया है-

- 1- One representative from the Collector, Alwar ,Rajasthan.
- 2- One representative from the Central Ground Water Authority, Rajasthan.
- 3- One representative from the State pollution Control Board, Rajasthan.

अतः उक्त क्रम में लेख है कि प्रकरण में अतिरिक्त जिला मजिस्ट्रेट (शहर) अलवर के साथ निरीक्षण हेतु दिनांक 18.09.2024 को उपस्थित होना सुनिश्चित करे।

~~संलग्न~~-उपरोक्तानुसार

कृते जिला मजिस्ट्रेट
अलवर

1342
18/09/24

* JECED
As coordinator
& inspect
17/9

Signature valid

Digitally signed by Beena Mahawar
Designation: Additional Collector
And Additional District Magistrate
Date: 2024.09.09 18:48:15 IST
Reason: Approved



Ministry of Jal Shakti

Department of Water Resources, River Development & Ganga Rejuvenation
Central Ground Water Board, Western Region

6-A, Jhalana Doongri, Jaipur-302004 (Rajasthan)

Email: rdwr-cgwb@nic.in, cgwawr1@gmail.com Phone: 0141-2706338

File No. CGWA/WR/NGT/O.A. No. 175/2024(CZ)/ 384

Date: 22 AUG 2024

To
The Member Secretary
Rajasthan State Pollution Control Board,
Jhalana Doongari, Jaipur (Rajasthan)

Subject - Hon'ble National Green Tribunal, Bhopal order dated 26.07.2024 in Original Application No. 175/2024(CZ), Haider Ali V/s The Director/Chairman, Mangalam BDL & Ors.

Ref: F.10 (629) RPCB/Legal/NGT/2024/858-860, dated: - 02/08/2024

Sir,

In compliance to direction of the Hon'ble NGT, Bhopal issued vide its Order dated 26.07.2024, in the matter of O. A. No. 175/2024(CZ), Haider Ali V/s The Director/Chairman, Mangalam BDL & Ors, Sh. Prashant Shrivastava, Assistant Hydrogeologist, (Mob. No. 8081514955), Central Ground Water Board, Western Region, Jaipur, Rajasthan is hereby nominated as Member of the Committee as well as Nodal Officer on behalf of CGWA with the direction to ensure compliance of Hon'ble NGT dated 26.07.2024.

Enclosed - Copy of the Order

Yours Faithfully


(Er. M. S. Rathore)
Regional Director

Copy for kind information:

1. The Member (CGWA), Central Ground Water Authority, Jam Nagar House, Mansingh Road, New Delhi-110011
2. Sh. Prashant Shrivastava, Assistant Hydrogeologist, Central Ground Water Board, Western Region, Jaipur.
3. TS Cell, Central Ground Water Board, Western Region, Jaipur.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F.10 (628) RPCB/Legal/NGT/2024/ 858-860 Date: 02/08/2024

Regional Officer,
Rajasthan State Pollution Control Board,
Alwar
Email: - rorpcb.alwar@gmail.com

Subject - Regarding Hon'ble National Green Tribunal, Bhopal order dated 26.07.2024 in Original Application No. 175/2024 (CZ)), Haider Ali V/s The Director/Chairman, Mangalam BDL & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 26.07.2024 and directed inter-alia as follow:-

- 6. We deem it just and proper to call a report on the matter raised in present Original Application, from a Joint Committee consisting of:-**
- (i) One representative from the Collector, Alwar, Rajasthan
 - (ii) One Representative from the Central Ground Water Authority, Rajasthan.
 - (iii) One Representative from the State Pollution Control Board, Rajasthan
- 7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.**

You are hereby nominated as member of the committee as well as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 26.07.2024. Copy of Hon'ble NGT order dated 26.07.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary *de*

Copy to following for Information and for further necessary action –

1. District Collector , Alwar, Rajasthan
2. Regional Director, Central Ground Water Authority , Jhalana Dungri , Jaipur , Rajasthan

Member Secretary *de*

RajKaj Ref
9468670



Signature valid

Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2024.08.01 18:19:43 IST
Reason: Approved



Registered/E-mail
RPCB/RO/ALW/Gen-404/ 2221-2225

Date- 20/09/2024.

**Hon'ble NGT Matter
Most Urgent**

Sub-Divisional Magistrate, Neemrana/ Behror,
District: Kotputli-Behror, Rajasthan.

Subject: Regarding Hon'ble National Green Tribunal (NGT), Central Zone Bench, Bhopal order dated 26.07.2024 in the matter of Haider Ali Vs The Director/ Chairman, Manglam BDL & Ors. Original Application No. 175/2024 (CZ).

Reference: -

1. Hon'ble NGT order dated 26.07.2024 in the matter of Haider Ali Vs The Director/ Chairman, Manglam BDL & Ors. Original Application No. 175/2024 (CZ).
2. Member Secretary, Rajasthan State Pollution Control Board, Jaipur letter dated 02.08.2024 and
3. Regional Director, Central Ground Water Board, Western Region, Jaipur letter dated 22.08.2024.
4. District Collector, Alwar letter no. 6177 dated 09.09.2024 and
5. This office E-mail dated 18.09.2024.

Sir,

This is in reference to Hon'ble NGT, Central Zone Bench, Bhopal order dated 26.07.2024 in the matter of **Haider Ali Vs The Director/ Chairman, Manglam BDL & Ors. Original Application No. 175/2024 (CZ)**. The Hon'ble NGT vide aforementioned order has constituted a joint committee of following with the direction to submit the factual and action taken report within six weeks to Hon'ble NGT:-

- i. One representative from the Collector, Alwar, Rajasthan.
- ii. One representative from the Central Ground Water Authority, Rajasthan.
- iii. One representative from the State Pollution Control Board, Rajasthan.

Since the site of respondent No. 2 i.e. Manglam's Rambhag Housing Society, NH-08, Oppo. Village Dughera, Near Grand Hira Gate, Neemrana, Rajasthan falls under your jurisdiction. Therefore, you are advised to join the above Joint Committee Visit during the visit of said site on 20.09.2024, as per directions of District Collector, Kotputli-Behror.

Next date of hearing is 26th September, 2026.

Your sincerely,

Encl: As above.


(Deependra Jharwal)
Regional Officer



Copy to:

1. District Collector, Alwar for information please.
2. District Collector, Kotputli-Behror with request to direct the concerning authority to join the joint committee visit, please.
3. Additional District Magistrate (City), Alwar for information, please.
4. Regional Director, Central Ground Water Board, Western Region, Jaipur for information, please.


Regional Officer



कार्यालय नगर निगम अलवर (राज.)

क्रमांक:- सीवरेज/2024/ 2566

दिनांक:- 15/5/24


धनश्री डवलपर्स
मंगलम सिटी विस्तार, ग्राम तूलेडा
अलवर।

विषय:- अनुमोदित आवासीय योजना मंगलम सिटी/मंगलम सिटी विस्तार ग्राम तूलेडा, अलवर के खसरा नं. 2368, 2369, 2380, 2386 व अन्य कुल रकबा 3.48 हैक्टेयर में विकसित की गई हैं। योजना के लिये सीवरेज लाईन का कनेक्शन देने बाबत।

उपरोक्त विषयान्तर्गत लेख है कि आपके द्वारा अनुमोदित आवासीय योजना, मंगलम सिटी/मंगलम सिटी विस्तार, ग्राम तूलेडा, अलवर के खसरा नं. 2368, 2369, 2380, 2386 व अन्य कुल रकबा 3.48 हैक्टेयर में विकसित की गई हैं। योजना के लिये सीवरेज लाईन का कनेक्शन लेने हेतु प्रार्थना पत्र प्रस्तुत किया गया था। उक्त काम में इस कार्यालय के पत्र क्रमांक 97 दिनांक 03.05.2024 के द्वारा 150 कनेक्शनों की राशि $150 \times 3014 = 452100/-$ रुपये जमा कराने हेतु लिखा गया था। आपके द्वारा रसीद संख्या 287/45 दिनांक 13.05.2024 के द्वारा 452100/- रुपये जमा करवा दी गई हैं।

अतः आपको निम्नानुसार नीचे दी गई शर्तों के अनुसार सीवरेज लाईन का कनेक्शन करवाने की अनुमति प्रदान की जाती हैं।

1. सीवर लाईन अवरूद्ध होने पर प्रार्थी के द्वारा सीवरेज लाईन की सफाई करवाने की जिम्मेदारी आप स्वयं की होगी।
2. सीवर लाईन या सीवर चेम्बर/सीवर हाउस कनेक्शन लाईन टूटने पर उसकी मरम्मत की जिम्मेदारी आप स्वयं की होगी।
3. सीवर पाईप लाईन को 200 फिट बाईपास रोड पर HDD विधि से Cross करवानी होगी जिसकी समस्त खर्च की जिम्मेदारी आप स्वयं की होगी।
4. आपकी मंगलम सिटी योजना में सीवर लाईन संबंधी कार्य करते समय कोई भी आपके श्रमिक को जनहानि होती है जिसकी समस्त जिम्मेदारी आप स्वयं की होगी।


आयुक्त
नगर निगम अलवर



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)

Annexure - 6



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome: AOWestR
Previous Login Date Time: 23/09/2024 09:33:23 AM , IP Address: 10.50.16.235

Logout

Application for Permission to Abstract Ground Water for Infrastructure Use

Application Number : 21-4/19738/RJ/INF/2024	Piezometer/Telemetry Detail	Payment Details	Revival History	Additional Attachment	NOC Process and Disburse Attachment
		Passbook			

Application Code : 95388

Investor Request ID :

PAN Number : AAVFR9969C

GST Number :

1. General Information:

Water Quality: * Fresh Water

Application Type Category / Type of Application: * Residential plotted colony

(i) Name of Infrastructure: * MANGLAM RAMBAGH

Is Renew Applied: * No

Is Renewd: * No

(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (S) *

Address Line 1: * VILLAGE- HAMJAPUR AND DUGHEDA

Address Line 2: TEHSIL-BEHROR

Address Line 3: ALWAR

State: * RAJASTHAN

District: * ALWAR

Sub-District: * BEHROR

Village/Town: * Hamjapur

Latitude * 27.941923

Longitude * 76.330557 [Show Latitude & Longitude](#)

Area Type: * Non-Notified

Applied Area Type Category: * Over Exploited

Present Area Type Category: Non-Notified (Over Exploited)

Whether industry is MSE: * No

(iii) Communication Address

Address Line 1: * 6TH FLOOR

Address Line 2: APEX MALL, LALKOTHI

Address Line 3: TONK ROAD, JAIPUR

State: * RAJAGTHAN

District: * JAIPUR

Sub-District: SANGANER

Pincode: * 302015

Phone Number with Area Code: 91-141-4311100

Mobile Number: * 91-9928008030

E-Mail: * ispoonla@manglamgroup.com

Land Use Details

Existing (sq meter)

Proposed (sq meter)

Grand Total (sq meter)

Green Belt Area		31841.15	31841.15
Open Land		0.00	0.00
Road/ Paved Area		0.00	0.00
Rooftop area of building/ sheds		0.00	0.00
Total	0	31841.15	31841.15

(vii) Average Annual Rainfall in the Area (in mm): *

(viii) Whether Ground Water Utilization for: *

- Drinking and Domestic Use
 Construction Activity Use
 Commercial Use
 Dewatering Use

2. Total Number and Type of :

a) Dwelling Units *	3
Population	10
b) Commercial Units *	0
Population	0
c) Industrial Units *	0
d) Others *	0
e) Populations Benefited*	
(In case of Government water supply agencies)	

3. Details of Water Requirement (Fresh and Recycled Water Usage)

3(i) Total Water Requirement (a+b+c+d) (m ³ /day)			
	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	0.00	19.30	19.30
			Ground Water Number Of Operation Days 365
			Ground Water Years Total 7044.50
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00	0.00
c). Water Supply from Any Agency (m ³ /day): *	0.00	0.00	0.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	0.00	19.30	19.30
d). Recycled Water Usage (m ³ /day):	0.00	0.00	0.00
Total Water Requirement (a+b+c+d) (m³/day) :	0.00	19.30	19.30

3 (i-a) Dewatering Required, Whether the Groundwater Table will be Intersected	No
(a) Depth to Water level (m bgl)	
(b) Depth upto which dewatering Proposed (m bgl)	
(c) No. of Days for Dewatering	
(d) Estimated Quantity of Ground Water to be Dewaterd	(m ³ /day)
	(m ³ /year)
(e) Proposed Utilization of Dewatered Water(\$)	
(f) Any Other Information	

(g) Particulars (i-a) is yes (Fill details of Dewatering Existing Structures)

Number of Existing Structures: *	0			
SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)
No Records Exist in De-Watering Existing Structure.				

(g) Particulars (i-a) is yes (Fill details of Dewatering Proposed Structures)

Number of Proposed Structures: *	0
SNo.	Type of Structure Name

No Records Exist in De-Watering Proposed Structure.

6 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: * 0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter below Ground Level)	Diameter (mm)
No Records Exist in Groundwater Abstraction Structure- Existing.				

6 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: * 3

SNo.	Type of Structure Name
1	Borewell
2	Borewell
3	Borewell

3(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Residential / Domestic	0.00	250.00	250.00	365	91250.00
Commercial Activity	0.00	0.00	0.00	0	0.00
Industrial Activity	0.00		0.00		0.00
Greenbelt Development / Environment Maintenance	0.00	19104.60	19104.60	365	6973179.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	0.00	19354.60	19354.60		7064429.00

3(iii) Whether ETP/STP Proposed, if so furnish following details No

Breakup of Recycled Water Usage	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :			
b). Quantity of Treated Water Available :	0.00		
i). Reuse in Commercial Activity :			
ii). Reuse in Industrial Activity :			
iii) Reuse in Greenbelt Development :			
iv) Other Uses :			
c). Total Treated Water Utilised :			
Net Ground Water Requirement: *	19.30 (m³/day)		

4. Whether Local Government Water Supply Network Exists in the Area, if yes, provide details. (\$) No

Details:
 5.(i) Water Supply Application Status Applied
 (ii) Water Supply Agency Government
 a) Whether Water Supply Committed (\$): No
 b) Whether Water Supply Denied (\$): No

7. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day: (\$))
 Details:

8. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$))
 Details:

9. Copy of Approval Letter of State Government Agency Approving the Infrastructure Development to be Attached (\$))

10. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):- (\$))

Letter Number:

Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

No Records exist in InfrastructureNewReferralLetter

11. Have you Applied Earlier for Groundwater Clearance Permission from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No:

Bharat Kosh Transaction Date:

Infrastructure USE- NOC Condition

NOC Condition-I have read and understood, I agreed.

INFRASTRUCTURE USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to Regional Director Central Ground Water Board Western Region,

6-A,
Jhalana Doongri,
JAIPUR, RAJASTHAN - 302004

3. Incomplete application will be summarily rejected.

4. Processing Fee:

Rs. 10000.00/- (Rupees Ten Thousand Only)

Filled By EO:

Processing Fee Submitted :

Yes

Bharatkosh Details:

Bharat Kosh Transaction Ref. No:-

Bharat Kosh Transaction Dated:

DD Details:

DD No:

DD Dated:

Bank Name:

In Favour Of:

5. Hard copy of application required: *

No

6. Ground Water Charges / Quality	Ground Water Quality Approved	
	Ground Water Charge Required:	Not Define
	Ground Water Charge Recieve:	No
	Ground Water Charge Amount:	
	Ground Water Arear Amount:	
	Ground Water Charge Type:	<input type="radio"/> Fresh Water <input type="radio"/> Saline/ Brackish <input type="radio"/> Saline-Rann of Kachch

Ground Water Charge

SN	Amount	Recieved	Due Date	Recieved Amount
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1	42267.00	Yes	17/06/2025	42267.00
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Ground Water Arrear

SN	Amount	Recieved	Due Date	Recieved Amount
No Record Exists.				

(7) Environment Compensation Required: NotDefined

SN	Date From	Date To	Daily Quantum (m3/day)(KLD)	Operational Days	Total Quantum	Area Type Category	Reason Name	Rate	Amount	Remark
No Record Exists.										

(8) Penalty for non Compliance of NOC conditions Required: No

Penalty SN	Remark	PenaltyReceived	Penalty Amount	Correction Amount
1		No	10000.00	0.00

Scanned copy of signature and seal document should be attached at prescribed place before submission of application.

Attached Files

1). Site Plan with Location Map (Previous:Site Plan) : (Refer: 1 (ii)) No Attachment Found !

2). Location Map : (Refer: 1 (ii)) No Attachment Found !

3). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !

4). Source Water Availability/Non-availability Certificate(Previous:Source of Availability of Surface Water) : (Refer: 1 (vi))

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Source Water Availability/Non-availability Affidav	10 KM.pdf	Download	View	15 Jun 2024

5). Water Balance Flow Chart(Previous:Water Requirement - Flow Chart of Activity and Requirement) : (Refer: 3)

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Ground Water Requirement	GW as per NBC Norms and approval letter with photos.pdf	Download	View	15 Jun 2024

6). Hydrogeological Report (Previous:Groundwater Availability Report) : (Refer: 7) No Attachment Found !

7). Rain Water Harvesting/Artificial Recharge proposal (Previous:Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 8) No Attachment Found !

8). Authorization Letter (Previous:Authorization) : No Attachment Found !

9). Approval Letter of State Government Agency : (Refer 9) No Attachment Found !

10). Ground Water Quality :

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Ground Water Quality Report	Not applicable.pdf	Download	View	15 Jun 2024

11). Scanned Infrastructure Application : No Attachment Found !

12). Extra Attachment :

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Extra Attachment	Land Documents.pdf	Download	View	15 Jun 2024
2	Approved Map	approved map RAMBAGH.pdf	Download	View	15 Jun 2024
3	Site Photos	Photos.pdf	Download	View	15 Jun 2024

13). Bharat Kosh Reciept (Processing Fee) : No Attachment Found !

13). Application with Signature and Seal:

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Scanned Copy Of Application With Signature	Sign Application.pdf	Download	View	15 Jun 2024

14). Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas:

No Attachment Found !

15). Certificate of non-availability of water:

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Affidavit Of Availability/Non-Availability Of Wate	Non Availability.pdf	Download	View	15 Jun 2024

16). Impact Assessment Report by Accredited Consultant in case of Dewatering:

No Attachment Found !

17). Completion certificate from the concerned agency:

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Completion Certificate	CC.pdf	Download	View	15 Jun 2024

18). Installation of STP (For New Projects):

No Attachment Found !

20). Approval from Wetland Authority:

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Approval From Wetland Authority	Wetland Area.pdf	Download	View	15 Jun 2024

21). Penalty:

No Attachment Found !

16). MSME:

No Attachment Found !

17). Proof of ownership of land of size 200 sq m or more

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Land Attachment	Land Documents.pdf	Download	View	15 Jun 2024

18). Proof of ownership/Lease of tanker

No Attachment Found !

19). Bharatkosh receipt/Copy of Demand Draft (Abstraction Charges)

No Attachment Found !

20). CTE/ CTO/ ToR of MoEF/ SLEIAA :

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Approved letter	Land Documents.pdf	Download	View	15 Jun 2024

21). Additional Documents :

No Attachment Found !

No Records Exist in Official Document.

Application Submitted By:

parkinfina

Application Submitted On:

17/06/2024

Associated User:

parkinfina



GOVERNMENT OF INDIA

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र

6A, झालाना इंगरी, जयपुर

टेलीफोन: 0141-2715632, 2706338

E-mail: cgwawr1@gmail.com, rdwr-cgwb@nic.in, Website: www.cgwa-noc.gov.in

No. सीजीडब्ल्यूए/डब्ल्यूआर/कारणबताओनोटिस/2024-456.

दिनांक: 10 SEP 2024

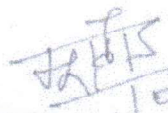
कारण बताओ नोटिस

केंद्र सरकार ने पर्यावरण और वन मंत्रालय के 38 (अ), दिनांक 14 जनवरी, 1997 के तहत भारत सरकार की अधिसूचना के तहत केंद्रीय भूजल प्राधिकरण, जिसके बाद अधिसूचना संख्या का.आ. 1124(ई) दिनांक 6 नवंबर, 2000 और का.आ. 1121 (ई) दिनांक 13 मई, 2010 को पूरे भारत में भूजल विकास और प्रबंधन के विनियमन और नियंत्रण के उद्देश्य से और आवश्यक नियामक निर्देश जारी करने के लिए गठन किया गया था।

केंद्रीय भूजल प्राधिकरण ने दिनांक 24 सितंबर 2020 की अधिसूचना संख्या 3289 (ई) और संशोधन दिनांक 29 मार्च 2023 के तहत 'भारत में भूजल निकासी को नियंत्रित और विनियमित करने के लिए दिशानिर्देश' जारी किए हैं, जिसमें "सभी नए/मौजूदा उद्योग, विस्तार चाहने वाले उद्योग (Industry), बुनियादी ढांचा परियोजनाएं (Infrastructure Projects) और खनन परियोजनाएं (Mining Projects) भूजल निकासी करती हैं, जिनको दिशानिर्देशों के पैरा 1.0 के तहत विशेष रूप से छूट नहीं दी गयी है, को सभी को केंद्रीय भूजल प्राधिकरण से अनापत्ति प्रमाण पत्र लेने की आवश्यकता है। अधिक जानकारी और आवेदन के लिए कृपया www.cgwa-noc.gov.in पर लॉग इन करें।

"पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 और राजपत्र अधिसूचना, का.आ. 3289(ई) दिनांक 24/9/2020 के अनुसार, प्राधिकरण आपको इसका कारण बताने का निर्देश देता है कि कानून के अनुसार आपके उद्योग/परियोजना के खिलाफ क्यों नहीं कानूनी कार्रवाई शुरू की जानी चाहिए जिसमें बोरवेल को सील करना, निलंबन/ आपकी इकाई को बंद करना, जुर्माना लगाना और/या पर्यावरण क्षतिपूर्ति की वसूली करना शामिल है।

एतद्वारा आपको इस नोटिस की प्राप्ति के 7 दिनों के भीतर अपनी प्रतिक्रिया सभी आवश्यक दस्तावेजों के साथ ईमेल cgwawr1@gmail.com के माध्यम से प्रस्तुत करने का अवसर दिया जाता है, ऐसा न करने पर पर्यावरण (संरक्षण) अधिनियम, 1986 और राजपत्र अधिसूचना का.आ. 3289(ई), दिनांक 24/9/2020 के अंतर्गत भूजल की अवैध निकासी के लिए आपके अपने जोखिम, लागत और जिम्मेदारी पर आपकी परियोजना के विरुद्ध कार्रवाई की जाएगी। कृपया ध्यान दें कि प्रतिक्रिया प्रस्तुत करने में विफलता को समझा जाएगा कि आपको इस संबंध में कुछ नहीं कहना है।


(ई. एम. एस. राठौड़)
क्षेत्रीय निदेशक

सेवामें

M/S Mangalam's Rambhag,
Main NH -8, Opp. Village- Dughera, Near Grand Hira Gate,
Neemrana, Alwar, Rajasthan 301701

प्रतिलिपि सूचनार्थ और आवश्यक कार्रवाई हेतु:

1. जिला कलेक्टर, अलवर
2. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, अलवर
3. केंद्रीय भू जल प्राधिकरण, जामनगर हाउस, नई दिल्ली



सत्यमेव जयते

जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र
6A, झालाना इंगरी, जयपुर
टेलीफोन: 0141-2715632, 2706338

E-mail: cgwawr1@gmail.com, rdwr-cgwb@nic.in, Website: www.cgwa-noc.gov.in

No. सीजीडब्ल्यूए/डब्ल्यूआर/कारणबताओनोटिस/2024-454

दिनांक: 10 SEP 2024

कारण बताओ नोटिस

केंद्र सरकार ने पर्यावरण और वन मंत्रालय के 38 (अ), दिनांक 14 जनवरी, 1997 के तहत भारत सरकार की अधिसूचना के तहत केंद्रीय भूजल प्राधिकरण, जिसके बाद अधिसूचना संख्या का.आ. 1124(ई) दिनांक 6 नवंबर, 2000 और का.आ. 1121 (ई) दिनांक 13 मई, 2010 को पूरे भारत में भूजल विकास और प्रबंधन के विनियमन और नियंत्रण के उद्देश्य से और आवश्यक नियामक निर्देश जारी करने के लिए गठन किया गया था।

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10/9/24
(ई. एम. एस. राठौड़)
क्षेत्रीय निदेशक

सेवामें
M/S Mangalam BDL,
(Mangalam City- Alwar)
6th Floor, Apex Mall, Lal Khoti, Tonk Road, Jaipur, Rajasthan 302004

प्रतिलिपि सूचनार्थ और आवश्यक कार्रवाई हेतु:

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3. केंद्रीय भूजल प्राधिकरण, जामनगर हाउस, नई दिल्ली



Government of India

जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र
6A, झालाना इंगरी, जयपुर
टेलीफोन: 0141-2715632, 2706338

E-mail: cgwawr1@gmail.com, rdwr-cgwb@nic.in, Website: www.cgwa-noc.gov.in

No. सीजीडब्ल्यूए/डब्ल्यूआर/कारणबताओनोटिस/2024-455.

दिनांक: 10 SEP 2024

कारण बताओ नोटिस

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जाबिस
10/9/24
(ई. एम. एस. राठौड़)
क्षेत्रीय निदेशक

सेवामें

M/S Mangalam Residency,
Alwar, RJ SH-25, Roopbas, Alwar, Rajasthan 301001

प्रतिलिपि सूचनार्थ और आवश्यक कार्रवाई हेतु:

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Government of India

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र

6A, झालाना इंगरी, जयपुर

टेलीफोन: 0141-2715632, 2706338

E-mail: cgwawr1@gmail.com, rdwr-cgwb@nic.in, Website: www.cgwa-noc.gov.in

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दिनांक: 10 SEP 2024

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(Handwritten Signature)
10/9/24
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सेवामें

M/S Mangalam BDL,
6th Floor, Apex Mall, Lal Khoti, Tonk Road,
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MINISTRY OF JAL SHAKTI
(Department Of Water Resources, River Development And Ganga Rejuvenation)
(CENTRAL GROUND WATER AUTHORITY)

NOTIFICATION

New Delhi, the 24th September, 2020

S.O. 3289(E).—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15th April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09th July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13th July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28th August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11th October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12th December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03rd January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12th December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11th September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

11.0 Renewal of No Objection Certificate

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

- i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.
- ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.
- v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

Category	Use	Term of renewal
Critical, Semi-critical and safe	Infrastructure projects for drinking & domestic use and urban Water Supply Agencies	5 years
	Industries	3 years
	Mines	2 years
Over exploited	All users in 'Over-exploited areas'	2 years

- vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
- vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

12.0 Extension of No Objection Certificate

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

13.0 Delegation of powers against illegal groundwater withdrawal

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid

down in the No Objection Certificate, the Authorised Officers will file appropriate Petition/Original Application etc under sections 15 to 21 of the Environment (Protection) Act, 1986 in appropriate Courts.

14.0 Ground Water Level Monitoring

All the project proponents (drawing ground water more than 10 cum/d) have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Such a mechanism of compliance conditions has been made to ensure that every month the ground water level in the project area can be monitored and observed. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.

S.No.	Quantum of Ground water withdrawal (cum/d)	No. of piezometer required	Monitoring mechanism		
			Manual	DWLR	DWLR with Telemetry
1	<10	0	0	0	0
2	11-50	1	1	0	0
3	51-500	1	0	1	0
4	>500	2	0	1	1

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

15.0 Environmental Compensation

Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

$$EC_{GW} = \text{Ground water consumption per day} \times \text{Environmental Compensation rate (ECR}_{GW}) \times \text{No. of days} \times \text{Deterrence factor}$$

where ground water consumption is in m³/day and ECR_{GW} in Rs./ cum

15.1 Rates of Environmental Compensation:

Rates of Environmental Compensation (ECR_{GW}) for various types of users in different categories of assessment units are given in Table 15.1 to 15.3.

Table 15.1 : ECR_{GW} for Packaged Drinking Water units

S.No.	Area Category	Water Consumption (cum/day)			
		<200/	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR _{GW}) in Rs./m ³					
	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over- exploited	48	72	96	120

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Annexure – 10: Photographs of the Site Inspection at different units of Manglam BDL by the Joint Committee.



Figure 1 : Photograph of Bore Well 1 in Manglam Residency.



Figure 2 : Photograph of Bore Well 2 in Manglam Residency.



Figure 3 : Photograph of Bore Well 3 in Manglam Residency.



Figure 4: Photograph of water storage tank in Manglam Residency.



Figure 5: Photograph of Bore Well in Manglam City.



Figure 6: Joint visit Photograph with representative in Manglam City.



Figure 7: Photograph of Bore Well in Manglam Rambhag.



Figure 8: Photograph of RWH structure in Manglam Rambhag.